

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:169  
ANSWERED ON:09.03.2010  
REVIVAL OF MINING ACTIVITIES  
Choudhry Smt. Shruti

**Will the Minister of MINES be pleased to state:**

- (a) whether mining activities in some of the mines have been banned/suspended/abandoned;
- (b) if so, the details thereof;
- (c) whether some of the State Governments including Haryana have urged revival of such mines; and
- (d) if so, the details thereof and the follow-up action taken thereon?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.169 FOR 09-03-2010 ASKED BY SHRIMATI SHRUTI CHOUDHRY REGARDING REVIVAL OF MINING ACTIVITIES

(a) & (b): As per available information:

(i) vide Supreme Court order dated 19-02-2010, 157 mines in Aravalli hills of Rajasthan have been restrained from mining till further orders. The matter is sub-judice.

(ii) In Haryana all mining operations have been closed since 01-03-2010.

(iii) 76 mines have temporarily stopped operations in Maharashtra for want of environmental clearance / approved mining plan.

(iv) A total of 482 mines have been suspended in Orissa, Karnataka, Chattisgarh, Gujarat, Himachal Pradesh and Jharkhand.

(v) In Andhra Pradesh 6 mines were suspended. However, suspension orders for 6 mines have been quashed by the High Court of Andhra Pradesh.

(vi) Indian Bureau of Mines suspended 66 mines in the country for violations in the year 2009-10 (till February 2010).

(vii) A total of 11 mines have been abandoned in Kerala.

(viii) In the year 2003, IBM identified 297 abandoned mines in the country which were left un-reclaimed before April 2003.

(c) & (d): At a request from the State Government of Haryana, the Supreme Court vide its orders dated 08-10-2009 had permitted the State Government of Haryana to allow mining of minor mineral (construction material) over an area of 600 hectares in the district of Faridabad subject fulfillment of conditions including commencement of restoration/rehabilitation work. State Government of Haryana has notified a Scheme of Mining in compliance with the directions of the Hon'ble Supreme Court for resuming mining. However, mining has not begun.

IBM shortlisted 106 mines for reclamation, but 22 of the shortlisted mines have become operational again due to recovery in the price of minerals, regrant of fresh mining lease and availability of forest clearance.